

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 51482 OF 2019

[Arising out of Order-in-Appeal No.197(CRM)ST/JDR/2019 dated 27.02.2019 passed by the Commissioner (Appeals), CE & CGST, Jodhpur]

NARENDRA KUMAR BATTU

C-7, Meera Nagar, Chittorgarh
Chittorgarh

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE &
CGST, JODHPUR 1**

G 105, New Industrial Area,
Opp. Deisel Shed, Basni,
Jodhpur (Raj.)

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Mr. Aejaz Ahmed, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision : **25/03/2025**

FINAL ORDER NO. 50466/2025

DR. RACHNA GUPTA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. **SVLDRS – 1 & 4**. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn**.

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Anitha